

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:73

ANSWERED ON:09.07.2004

PENDING COURT CASES

Adhalrao Patil Shri Shivaji;Gadhavi Shri Pushpdan Shambhudan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has identified the reasons for pendency of large number of cases with various courts;
- (b) if so, the details thereof;
- (c) the estimated number of cases pending with Supreme Court and various High Courts, in each State/UT;
- (d) the number of cases pending in Supreme Court over five years and over 10 years in High Courts; and
- (e) the effective steps proposed to be taken by the Government for the speedy disposal of pending cases?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 73 for 9/7/2004

(a) & (b): There are many reasons for pendency of cases in various courts. Some of these reasons include inadequacy of judge strength, non-filling up of vacancies of judges, Lawyers' strike and frequent adjournment of cases.

(c) & (d): The estimated number of cases pending with Supreme Court and various High Courts in each State and UT and the number of cases pending in Supreme Court over five years and over 10 years in High court are shown in Annexure.

(e): The Government has been periodically monitoring the pendency position in various courts. The steps taken for speedy disposal of pending cases, include timely filling the vacancies of judges, increasing the judge strength, grouping of cases involving common questions of law, constitution of specialized benches, organizing Lok Adalats at regular intervals, encouraging alternative modes of dispute resolution like negotiation, mediation and arbitration and setting up of special tribunals like Central Administrative Tribunals, State Administrative Tribunals, Income Tax Appellate Tribunals, Family Courts, Labour Courts etc.

ANNEXURE

STATEMENT IN REPLY TO PARTS (c) & (d) OF LOK SABHA QUESTION NO. 73 FOR ANSWER ON 9.7.2004

| SL.NO. | COURT | AS ON | NUMBER OF | NUMBER OF |
|--------|-------|-------|---------------|---------------|
| | | | CASES PENDING | CASES PENDING |
| | | | OVER 5 YEARS | |

| | | | | |
|----|---------------|----------|--------|------|
| 1. | Supreme Court | 1.7.2004 | 29,315 | 1943 |
|----|---------------|----------|--------|------|

| SL.NO. | NAME OF | AS ON | NUMBER OF | NUMBER OF |
|--------|----------|-------|---------------|---------------|
| | THE HIGH | | CASES PENDING | CASES PENDING |
| | COURTS | | PENDING | OVER 10 YEARS |

| | | | | |
|----|-----------|------------|--------|--------|
| 1. | Allahabad | 31/12/2003 | 971819 | 340076 |
|----|-----------|------------|--------|--------|

| | | | | |
|----|----------------|------------|--------|------|
| 2. | Andhra Pradesh | 31/12/2003 | 145183 | 4606 |
|----|----------------|------------|--------|------|

3. Bombay 31/12/2002 297411 34513
4. Calcutta 30/06/2003 210313 93986
5. Delhi 31/03/2004 97513 17900
6. Gauhati 31/12/2002 49093 11
7 Gujarat 31/12/2003 141633 16944
8. Himachal Pradesh 31/12/2003 21420 38
9. J & K 31/03/2004 44987 355
10. Karnataka 31/12/2003 114289 747
11. Kerala 31/12/2003 127327 1227
12. Madhya Pradesh 31/12/2003 190876 8113
13. Madras 31/12/2003 239313 4789
14. Orissa 31/12/2003 172013 7327
15. Patna 30/09/2003 89289 5822
16. Punjab & Haryana 31/12/2003 273210 55763
17. Rajasthan 31/03/2004 170705 15320
18. Sikkim 31/12/2003 69 2
19. Uttaranchal 31/12/2003 35861 6718
20. Jharkhand 31/12/2001 14465 Not available
21. Chhattisgarh 31/10/2002 39638 Not available

TOTAL 3446397 614257